

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 607/MP/2020

- Subject** : Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and order dated 17.9.2018 in Petition No. 77/MP/2016
- Date of Hearing** : 1.6.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Coastal Gujarat Power Limited (CGPL)
- Respondents** : Gujarat Urja Vikas Nigam Limited & 8 Ors.
- Parties Present** : Shri Anand Shrivastava, Advocate, CGPL
Shri Shivam Sinha, Advocate, CGPL
Shri Peyush Tandon, CGPL
Shri Abhay Kumar, CGPL
Ms. Swati Mahendale, CGPL
Shri Ajay Kapoor, CGPL

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the instant petition is filed for 'in principle' approval of capital expenditure towards installation of NO_x Control System to comply with the NO_x norms specified by MoEFCC vide notification dated 7.12.2015.
3. In response to a query of the Commission regarding the present emission levels of NO_x, the learned counsel stated that the same will be submitted in a couple of days.
4. The Commission directed the Petitioner to submit the emission levels of No_x during the past three years as submitted to the Pollution Control Board on affidavit in one week. The learned counsel for the Petitioner submitted that the Petitioner has extended the bid timelines thrice and requested to admit the petition. The Commission observed that the



petition will be admitted only after considering the emission levels of No_x and hence directed to submit the same.

5. The Commission also directed the Petitioner to submit the following information on affidavit by 10.6.2021 with an advance copy to the Respondent(s):

- i) Guaranteed value of maximum NO_x emissions as agreed with OEM of Boiler;
- ii) Actual level of NO_x measured at full load; and
- iii) Status of implementation of abatement system to meet revised norms for NO_x in view MoEFCC gazette notification dated 16.10.2020 relaxing NO_x emissions to 450 mg/Nm³.

6. The Commission further directed the Petitioner to comply with the above directions within the timeline specified and observed that no extension of time shall be granted.

7. The matter will be listed for admission in due course for which a separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

